

IN THE INCOME TAX APPELLATE TRIBUNAL
'DB', AMRITSAR BENCH, AMRITSAR

HYBRID HEARING

BEFORE HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM
AND
HON'BLE SHRI UDAYAN DAS GUPTA, JM

आयकर अपील सं./ ITA No. 602/ASR/2024
(निर्धारण वर्ष / Assessment Year: 2024-25)

Akhara Ghamanda Dass Gali No. 2, Majitha Road Amritsar-143006	बनाम/ Vs.	CIT (Exemptions) Chandigarh
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AAATA-8160-D		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकी ओरसे/ Appellant by	:	Withdrawal letter dated 05-08-2025
प्रत्यर्थीकी ओरसे/ Respondent by	:	Shri K. Mehboob Ali Khan (CIT) – Ld. DR

सुनवाईकीतारीख/ Date of Hearing	:	07-08-2025
घोषणाकीतारीख / Date of Pronouncement	:	18-08-2025

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. At the time of hearing, the registry placed on record a letter from assessee's advocate Shri Parveen Jain stating that the assessee wishes to withdraw the present appeal. The same was not objected to by revenue.

2. Accepting the plea of Ld. AR, the appeal stand dismissed as withdrawn.

Order pronounced u/r 34(4) of Income Tax (Appellate Tribunal) Rules, 1963.

Sd/-

**(UDAYAN DAS GUPTA)
JUDICIAL MEMBER**

Sd/-

**(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER**

Dated: 18-08-2025

आदेश की प्रतिलिपि अग्रेषित /Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF

ASSISTANT REGISTRAR

ITAT AMRITSAR